

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 213/2016

IN THE MATTER OF:

Hanuman Buildwell Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391(2) & 394 of the Companies Act

Order delivered on 06.04.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s) :

For the RD (NR), Delhi : Mr. C. Balooni, Company Prosecutor

For the Income Tax Dept.: Ms. Lakshmi Gurung, Standing Counsel

For the OL, Delhi : Mr. Ajeyo Sharma for Mr. Amish Tandon, Adv.

ORDER

On behalf of the arguing Counsel for the petitioner, a request for adjournment has been made on the ground that he has not been able to reach the Court, therefore, the hearing is deferred.

Income Tax Department has filed its reply on 28th March, 2018 raising no serious objections.

List for arguments on 20th April, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)